

Statement*Crash
Unclassified**Wireless message*To: Home Secretaries All States and
Union Territories

(Except Delhi)

From: Home New Delhi

No. 1036/JSM/80 Dated: 22nd July
1980

SUBJECT DOWRY DEATHS (.) As part of the drive to combat offences against women comma action is required to be taken to deal with the matter from the executive side also in all cases of deaths of young women (.) steps which have been tried out and may be introduced by you as following (.) serious notice should be taken by police of all cases of attempted suicide or death in suspicious circumstances of young married women during the first five years of their marriage (.) such cases should be investigated by Officers not below the rank of Dy. S.P. (.) where postmortem is done such postmortem should be by a team of two doctors (.) disposal of dead body without postmortem should not repeat not be permitted except with no objection certificates by police (.) further comma police should not repeat not give no objection certificate unless dead body has been seen by parents or guardians or other close relatives from the bride's sides of the family (.) request intimate action taken (.)

Sd/-

T. S. MURTY
JOINT SECRETARY TO THE GOVT.
OF INDIA

No.1036/JSM/80 Dated: 22-7-1980

Copy by post in confirmation to Home Secretaries, all States and Union Territories.

Sd/-

T. S. Murty
Joint Secy. to the Govt. of India

Foreign agency involved in counterfeit currency printing in Tirunelveli

4600. SHRI V. KISHORE CHANDRA S. DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any foreign agency was involved in printing counterfeit currency in Tirunelveli District in Tamil Nadu ; and

(b) whether a technical training institute in Tirunelveli district received more than Rs. 1.5 crores assistance from abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b) . There is no information or report with the Government to show involvement of any foreign agency in printing counterfeit currency in Tirunelveli in Tamil Nadu and receipt of more than Rs. 1.5 crores assistance from abroad by a Technical Training Institute in Tirunelveli Distt.

STATEMENT CORRECTING REPLY TO USQ No. 6208 dt. 30-6-1980 RE. FOREIGN FISHING TRAWLERS APPREHENDED IN INDIA

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : In the answer given to Unstarred Question No. 6208 in the Lok Sabha on 30th July, 1980 regarding foreign fishing trawlers apprehended in India some incorrect information had been furnished by oversight in reply to Part (c) of the Question. The correct answer to Part (c) of the Question is as under which may be replaced for the answer given on 30th July, 1980:—

(c) "According to the then prevalent practice, unauthorised foreign fishing trawlers were apprehended by the Coast Guard and the Indian Navy and then let off with a stern warning not to enter our exclusive economic zone again. As no prosecution has been launched against these vessels, the question of realisation of fines does not arise".

2. It may be added that the Territorial Waters, the Continental Shelf, the Exclusive Economic Zone and other Maritime Zones Act, 1976, was passed by the Parliaments on the 25th August, 1976. As the concept of Exclusive Economic Zone and other related matters were under active discussion in the United Nations Conference on the Law of the Sea at that time, policy decision was taken that the poaching vessels would be apprehended and then let off after a warning to remain outside the Exclusive Economic Zone. No arrests were to be made. This was the procedure obtaining on the 30th July, 1980. Handing over the apprehended trawlers to the local police for prosecution was started only subsequently after empowering the Coast Guard personnel to exercise certain powers under the Criminal Procedure Code and after notifying the places of trials of offences under the Maritime Zones Act, 1976.

3. Action for correction was initiated as soon as the incorrect information came

to notice in consultation with the Naval Headquarters and Coast Guard Headquarters.

STATEMENT CORRECTING REPLY TO 456 No. 4095 DT. 18-3-1981 RE. ALLOCATION UNDER TRIBAL SUB-PLAN TO ORISSA DURING FIFTH PLAN

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): In answer to Part (b) of Unstarred Question No. 4095 answered on 18-3-1981, the following was stated:—

“The amounts spent in ITDAs/TDAs of Koraput District out of special Central Assistance during 1976-77, 1977-78, 1979-80 were respectively Rs. 41,42,00, Rs. 1,06,63,000 and Rs. 1,73,43,000.”

The figure Rs. 41,42,00, occurring in the above answer be substituted by the figure Rs. 41,42,000.

The typographical error in the reply came to notice only when the figures were re-checked with the ITDA-wise details in connection with fulfilment of the Assurance given and, hence, the correction could not be made earlier. The delay is regretted.

(Interruptions)

SHRI C.T.DHANDAPANI (Pollachi): Sir, I wish to make a submission....

(Interruptions)

श्री अटल बिहारी वाजपेयी (नई दिल्ली) :
अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है ।
(व्यवधान)

MR. SPEAKER: Order please. I have allowed Shri Dhandapani.

12 hrs.

SHRI C.T. DHANDAPANI: Mr. Speake, Sir, I gave a Calling Attention Motion about the situation in Tamil Nadu where there is no fundamental right. Sir, there is no fundamental right there. The State Government is curtailing the liberties of the ordinary citizens.

The normal movement of common masses is completely stopped by the State Government.

MR. SPEAKER: I am not discussing the Calling Attention Motion.

(Interruptions)

SHRI C. T. DHANDAPANI: This is the position. We had already given an adjournment motion. That has not been allowed saying that this was a State subject. The life and property of the party people are in danger. Where have we to go for protection? Many times the State subjects had been discussed in this House. More than 10,000 people were arrested.

MR. SPEAKER: No, I cannot allow it. My hands are tied.

SHRI C. T. DHANDAPANI: Some Members of Parliament were also arrested.

MR. SPEAKER: No.

SHRI C. T. DHANDAPANI: It was announced in the House that some Members of Parliament were arrested. But more had been taken into custody. Two or three Members of Parliament had been taken into custody by the State Government. We have not received any information so far. I want to know from you whether you have any information from the State Government apart from the 5 Members of Parliament, because we do not know about their fate. (Interruptions)

MR. SPEAKER: I will come to you.

SHRI K. MAYATHEVAR (Dindigul): What has happened to the five Members of Parliament who were arrested? In Tamilnadu, 10,000 workers of DMK were arrested illegally. They were beaten up and assaulted by the police.... (Interruptions) Mr. Karunanidhi, who is (Interruptions)...

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: It is a State subject.

Mr. Vajpayee.

(Interruptions)

MR. SPEAKER: I have called Mr. Vajpayee.

(Interruptions)

MR. SPEAKER: Whatever they say, nothing will go on record without my permission. Without my permission, do not record anything.

(Interruptions)**

MR. SPEAKER: I will call one by one. Do not worry. I had allowed only Shri Dhandapani. Then I had disallowed him. I have now allowed Shri Vajpayee.